

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 359 of 2019

IN THE MATTER OF:

Danesa Raghulal **....Appellant**

Vs.

T.R. Venugopal **....Respondent**

With

Company Appeal (AT) No. 361 of 2019

IN THE MATTER OF:

Danesa Raghulal **....Appellant**

Vs.

T.R. Venugopal **....Respondent**

With

Company Appeal (AT) No. 362 of 2019

IN THE MATTER OF:

Danesa Raghulal **....Appellant**

Vs.

T.R. Venugopal **....Respondent**

Present:

For Appellant: **Mr. Y. Arunagiri and Mr. Raghunatha Sethupathy, Advocates**

For Respondent: **Mr. Joseph Kodianthara, Sr. Advocate with Mr. M.P Vinod, Mr. Atul Shankar Vinod, Mr. Anando Mukherjee and Mr. Kr. Anurag Singh, Advocates**

ORDER

16.01.2020: At request of both the sides these matters is adjourned to **17th January, 2020** at **12.00 noon** under the caption 'For Admission (After notice)'.

It is made quite clear that no further adjournment shall be granted in any score.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/nn